

(2021) 06 SHI CK 0063
In the High Court Of Himachal Pradesh
Case No : Civil Writ Petition No. 3354 Of 2021

Ramesh Chand

APPELLANT

Vs

Himachal Road Transport Corporation And Ors

RESPONDENT

Date of Decision : 21-06-2021

Acts Referred:

Citation : (2021) 06 SHI CK 0063

Hon'ble Judges : L. Narayana Swamy, CJ;Anoop Chitkara, J

Bench : Division Bench

Advocate : Dheeraj K. Vashisht, Vikas Rajput

Final Decision : Disposed Of

Judgement

Anoop Chitkara, J

1. A retired driver, who worked with the respondents' Himachal Road Transport Corporation, till 30.06.2019, has come up before this Court, seeking

direction to release his retiral dues including DCRG, Commuted value of Pension, Leave Encashment, GPF, Monthly Pension and Gratuity etc.

alongwith interest.

2. The order we propose to pass in this petition, requires no response from the respondents.

3. Mr. Vikas Rajput, learned counsel for the respondents, under instructions, submits that all the due and admissible retiral benefits alongwith statutory

interest shall be paid to the petitioner within a period of eight weeks.

4. Given above, we take on record the submissions of learned counsel for the respondents and direct that the respondents shall pay due and admissible

retiral benefits, alongwith statutory interest to the petitioner, on or before 30.09.2021.

Accordingly, the present petition stands disposed of alongwith pending miscellaneous application(s), if any.